

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.103
C.P.(IB)/181(AHM)2024

Proceedings under Section 7 IBC

IN THE MATTER OF:

Indusind Bank Limited

.....Applicant

V/s

Supermak Foils Private Limited

.....Respondent

Order delivered on: 12/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Bhanu Chopra, Advocate

For the Respondent :

ORDER
(Hybrid Mode)

This is an application filed under Section 7 of the Insolvency & Bankruptcy Code 2016 (hereinafter referred to as "IBC, 2016") read with Rule 4 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016 (hereinafter referred to as "IB (AAA) Rules, 2016") for initiation of Corporate Insolvency Resolution Process (CIRP) against the Respondent, to appoint Interim Resolution Professional (hereinafter referred to as "IRP") and declare the moratorium for having defaulted in payment of its outstanding financial debt.

An opportunity was given to the applicant to amend the Form-1 in terms of Section 7(5) (b) of the IBC, 2016 vide an order dated 19.06.2024, which has not been carried out. Therefore, Learned Counsel for the applicant wishes to withdraw this application, with the liberty to file a fresh with rectified Form.

Accordingly, **C.P. (IB)/181(AHM) 2024** is dismissed as withdrawn, with a liberty as above subject to limitation.

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SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)